

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 87 OF 2019 &
IA NOS. 294 & 1663 OF 2019

Dated: 16th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

RattanIndia Power Limited

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Vishrov Mukherjee
Mr. Girik Bhalla

Counsel for the Respondent (s) : Mr. Anup Jain
Mr. S. Rama for R-2

Ms. Molshree Bhatnagar for R-8

ORDER

IA NO. 1663 OF 2019

(Appl. for Condonation of delay in filing rejoinder)

For the reasons set out in the application, delay of 07 days' in filing rejoinder is condoned and rejoinder is taken on record. The application is disposed of.

APPEAL NO. 87 OF 2019 &
IA NO. 294 OF 2019

Learned counsel for both the parties submitted that pleadings are completed in this case and the matter may kindly be listed for hearing.

List the matter for hearing on **25.11.2019**.

Interim order, if any, shall continue till the next date of hearing.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

vt/mkj